

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

SATURDAY, THE TWENTY NINTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE



:PRESENT:

THE HONOURABLE SRI JUSTICE R RAGHUNANDAN RAO
AND

THE HONOURABLE DR JUSTICE K MANMADHA RAO

WP(SR) No: 12269 OF 2025

Between:

Shaik Chinthapalli Nanne. S/o Shaik Chinthapalli Pedda Mastan
Aged about 63 years, Occ: Agriculturalist R/o 5-80, Pinnelli, Machavaram,
Palnadu District. Presently Residing at Mallareddy Gudem Telangana.

..Petitioner/s

AND

1. The State of Andhra Pradesh., Home Department, Secretariat,
Velagapudi, Amaravathi, Guntur District, rep by its Principal Secretary.
2. The Director General of Police, State of Andhra Pradesh,
Vaddeswaram, Mangalagiri, Guntur District.
3. The Superintendent of Police, Narasaraopet, Palnadu District.
4. The Station House Officer, Dachepalli Police Station, Palnadu District.

..Respondent/s

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue a writ, order or direction, more particularly one in nature of
Writ of Habeas Corpus or any other Writ, order or direction directing the

respondents to produce petitioner son i.e., Chinthapalli Alias Sattenapalli Pedda Saida before this Hon'ble Court

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI S.RAMA LAKSHMANA REDDY, Advocate for the Petitioner, and of GP FOR HOME, for the Respondents, the Court made the following

ORDER:

This Writ Petition has been moved, by way of a House Motion, by the petitioner contending that his son Chinthapalli @ Sattenapalli Pedda Saida has been picked up by the 5th respondent today morning at 11.00 a.m from Telangana State and no intimation of arrest has been given to any person. The petitioner apprehends that the detainee shall not be produced before the Magistrate within 24 hours and third degree methods would be used against the detainee.

The learned Government Pleader, on instructions, submits that the detainee is accused No.2 in Crime No.16 of 2025, dated 28.03.2025, on the file of Machavaram Police Station, Palnadu District, for the offences of 323, 324, 307, 506 and 509 of I.P.C. The offence is said to have occurred on 17.05.2023.

The petitioner has made various allegations in the affidavit filed in support of the Writ Petition. The learned Government Pleader seeks time to obtain instructions regarding these allegations.

The learned Government Pleader also submits that the detainee would be produced tomorrow morning, before the Junior Civil Judge, Piduguralla.

In the meantime, the detainee shall be lodged in a police station, where the C.C TV cameras are working and it shall be ensured that the

detenue is always under coverage of the C.C TV cameras, till the detenue is produced before the Magistrate.

The learned Government Pleader also submits that it would have to be ascertained whether the C.C TV cameras in Machavaram police station are in working order. If they are not in working order, steps would be taken to shift the detenue to a police station where the C.C TV cameras are working.

Registry is directed to number the Writ Petition and post on 02.04.2025.

Seemitha
COURT OFFICER

To,

1. The Principal Secretary, State of Andhra Pradesh., Home Department, Secretariat, Velagapudi, Amaravathi, Guntur District. **(by Special Messenger)**
2. The Director General of Police, State of Andhra Pradesh, Vaddeswaram, Mangalagiri, Guntur District.
3. The Superintendent of Police, Narasaraopet, Palnadu District.
4. The Station House Officer, Dachepalli Police Station, Palnadu District.
(Addressees 2 to 4 by Speed Post)
5. One CC to SRI S.RAMA LAKSHMANA REDDY, Advocate [OPUC]
6. Two CCs to GP FOR HOME, High Court of Andhra Pradesh [OUT]
7. Two CCs to THE ADVOCATE GENERAL, High Court of Andhra Pradesh [OUT]
8. The Section Officer, New Filing Section, High Court of Andhra Pradesh [OUT]
9. Two Spare Copies

PSR

HIGH COURT

RRR,J
&
Dr.KMR,J

DATED:29/03/2025

NOTE: POST ON 02.04.2025.

ORDER

WP(SR).No.12269 of 2025

INTERIM DIRECTION

